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IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 405
IA-5855/ND/2021
IA-5769/ND/2021
IA-5867/ND/2021
IB-3239/ND/2019

IN THE MATTER OF:

M/s Viorp Interior

...

Applicant

Vs.

M/s Solar Print Process Pvt. Ltd.

...

Respondent

Order under Section 9 of IBC

Order delivered on 06.01.2022

Coram:

**MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

For the SBD : Mr. Virender Ganda Sr. Adv, Mr. Arjun Mahajan,
Mr. Ayandeb Mitra, Ms. Amodini Raina, Advs.

ORDER

IA-5769/ND/2021:

IA-5769/ND/2021 has been moved on behalf of the IRP stating that matter has been settled and no CoC has been constituted as per the order dated 22.12.2021, where IRP was directed not to proceed further. As the matter has been settled Rs. 15 lakhs has been received. Ld. Counsel for IRP stating that IRP has also received the entire expenses and has nothing due against the Operational Creditor or the Respondent. In view of the settlement arrived between the parties and the fact that no CoC has been constituted, the present application stands accepted. The main petition stand disposed of being settled.

The Corporate Debtor stands out from the rigour of CIRP proceedings and shall be entitled to take over the management of the Corporate Debtor.

Vishal Kanon
10.01.2022

[Signature]

Ex-directors would take the management of the Corporate Debtor. IRP stands discharged.

Matter stands **disposed of**. File be consigned to record room.

IA-5855/ND/2021 & IA-5867/ND/2021:

Both these applications are **disposed of**.

— Sd/ —

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

UPASANA



Rishal Rana
10.01.2022

— Sd/ —

DHARMINDER SINGH
MEMBER (JUDICIAL)

Sd/ 10.1.2022

Deputy Registrar
National Company Law Tribunal
CGO Complex, New Delhi-110003

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